



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 951 of 200 3

Applicant(s) Muralidhar Mishra Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s. P. K. Padhi Advocate for Respondent(s)

NOTES OF THE REGISTRY

9-P.O. for Rs. 50/- filed.
For Registration fl.

HD
18/11/03

Registered

Done
18/11/03

S.O/(J)

Done
18/11/03

Done
18/11/03

ORDERS OF THE TRIBUNAL

REGISTER

Done
18/11/03

1. ORDER DATED 18-11-2003.

On being mentioned, this matter is taken up today.

Heard Mr. P. K. Padhi, learned Counsel appearing for the Applicant and Mr. A. K. Bose, Learned Senior Standing Counsel representing for the Respondents. Alleging inaction of the Respondents in the matter of providing compassionate appointment to his son the Applicant (Manoranjan Mishra) has filed this Original

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order off 18/11/03
also OA copy issued
for all the respmts.
by Posts.

The same copy of
order issued to the
counsel for both
sides.

DB
S.O. 20/11/03

DM
20/11/03

Application under section 19 of the A.T. Act, 1985. It is the case of the Applicant that he has made representation, for providing a compassionate appointment to his son ^{which} ~~Manoranjan~~ Mishra, is still pending with the authorities. A copy of such representation is enclosed in this Original Application as Annexure-1 dated 24.12.1991. Without entering into the merit of this case, this original Application is disposed of at this admission stage, ^{by} ~~calling up~~ on the Respondents to examine the grievance of the Applicant and pass necessary orders in the matter within a period of 90 days from the date of receipt of a copy of this order. Liberty is also given to the Applicant to make a consolidated application, if he so desire, within a period of seven days hence.

With the above observations and directions, this OA is disposed of at the admission stage. No costs.

Send copies of this order to the Respondents, alongwith ~~xx~~ xix copies of this O.A., and free copies of this order be given to learned counsel for both sides.

J. Chand
18/11/2003
Member (Judicial)